

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

SHRI SYED SHAHABUDDIN : I introduce the Bill.

ADMINISTRATIVE TRIBUNALS  
(AMENDMENT) BILL\*

*(Insertion of New Section 2 A)*

SHRI K. RAMAMURTHY (Krishnagiri) : I beg to move for leave to introduce a Bill further to amend the Administrative Tribunals Act, 1985.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Administrative Tribunals Act, 1985."

*The motion was adopted.*

SHRI K. RAMAMURTHY : I introduce the Bill.

15.05 hrs.

CONSTITUTION (AMENDMENT)  
BILL\*

*(Amendment of Article 276)*

SHRI S.G. GHOLAP (Thane) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

SHRI S.G. GHOLAP : I introduce the Bill.

RECOGNITION OF TRADE  
UNIONS BILL\*

PROF. MADHU DANAVATE (Rajapur) : I beg to move for leave to introduce a Bill to encourage trade unionism among the employees and to provide for collective bargaining between the employers and representative trade unions of employees.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to encourage trade unionism among the employees and to provide for collective bargaining between the employers and representative trade unions of employees."

*The motion was adopted.*

PROF. MADHU DANAVATE : I introduce the Bill.

15.06 hrs.

BLIND PERSONS (EMPLOYMENT)  
BILL\*

PROF. MADHU DANAVATE (Rajapur) : I beg to move for leave to introduce a Bill to make provisions for enabling blind persons to secure employment and for matters connected therewith or incidental thereto.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to make provisions for enabling blind persons to secure employment and for matters connected therewith or incidental thereto."

*The motion was adopted.*